

XIII/36

ASSAM ACT XIII OF 1936.
THE GOALPARA TENANCY
(AMENDMENT) ACT, 1936.

[Published in the Assam Gazette of the 23rd December 1936.]

An

Act further to amend the Goalpara Tenancy Act,
1929.

Whereas it is expedient further to amend the
Goalpara Tenancy Act, 1929 ;

And whereas the previous sanction of the
Governor General, required by sub-section (3)
of section 80A of the Government of India Act,
has been obtained to the passing of this Act.

It is hereby enacted as follows :—

- Short title. 1. This Act may be called the Goalpara
Tenancy (Amendment) Act, 1936.
- Amendment
of section 8. 2. The words "within six months of the
transfer" in section 8, sub-section (1)
of the Goalpara Tenancy Act, 1929 I of 1929.
(hereinafter referred to as the principal
Act) shall be deleted.
- 3. The word "entertained" in section 8,
sub-section (2) of the principal Act shall
be replaced by the words "decreed or
granted."
- 4. The entire sub-section (3) of section 8
of the principal Act shall be deleted.
- Amendment
of section 57. 5. The word "shall" in the sub-clause (ii) of
the second proviso to sub-section (1)
of section 57 of the principal Act
shall be replaced by the word 'may'
and in the same sub-clause the words
"at the rate mentioned in section 56"
shall be replaced by the words "at
the rate the Court may direct".

Price—Indian : 1 a.]

[English : 1d.